

(ख) जिन देशों से चोरी छिपे सोना माया गया वे हैं मध्य पूर्व, सुदूर पूर्व, अफ्रीका, ब्रिटेन, पाकिस्तान, गोआ, अमेरिका (यू० ए० ए०), चीन और बर्मा ।

(ग) और (घ). ऐसे मामलों में, अगर चोरी छिपे सोना लाने का अपराध साबित हो जाता है तो सोना समुद्री सीमा शुल्क अधिनियम (सी कस्टम्स ऐक्ट) के उपबन्धों के अनुसार जब्त कर लिया जाता है और अपराधियों पर जुर्माना किया जाता है । जानबूझ कर चोरी-छिपे सोना लाने के मामलों में विदेशी विनियमन अधिनियम (फारेन एक्सचेंज रेगुलेशन ऐक्ट) १९४७ की धारा २३ के अनुसार मुकदमें चलाये जाते हैं । १७ अदालतों पर विभागीय तौर पर जुर्माना किया गया है और १८ अदालतों पर अदालतों में मुकदमें चलाये गये हैं ।

(ङ) ५५ भारतीय और ५१ विदेशी ।

Punjabi and Hindi Regional Committees in Punjab

182. { Shri Ram Krishan Gupta:
Shri Ajit Singh Sarhadi:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Punjab Government has requested the Central Government to confer more powers on the Punjabi and Hindi Regional Committees; and

(b) if so, nature of action taken in this regard?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). No proposal has been received from the Punjab Government. A reference, however, has been received from the Chairman of the Hindi Regional Committee of the State Assembly on the question whether certain bye-laws framed by the Committee are within or outside the scope of the bye-law-making power

of the Committee. This matter is under examination.

Sulphur from Gypsum

183. { Shri Ram Krishan Gupta:
Shri Vidya Charan Shukla:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Unstarred Question No. 1647 on the 29th August, 1960 and state:

(a) whether the scheme for the manufacture of sulphur from gypsum has been finalised; and

(b) if so, the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Laboratory investigations on production of sulphur from gypsum have been finalised, but a pilot plant for evaluating the process for its suitability for industrial exploitation has not been put up; in view of the recent decline in the price of sulphur and the proposal for manufacture of sulphur from Amjor pyrites, it may not be necessary to undertake manufacture of sulphur from gypsum. If necessity arises, the proposal for pilot plant for gypsum process could be taken up later.

(b) Does not arise.

Proceedings against Shri Dange

184. Shri Ram Krishan Gupta: Will the Minister of Finance be pleased to refer to the reply given to Short Notice Question No. 2 on the 11th August, 1960 and state:

(a) whether the adjudication proceedings started against the leader of the Communist Group in Lok Sabha for alleged infringement of foreign exchange regulations have been completed; and

(b) if so, the result thereof?

The Minister of Finance (Shri Morarji Desai): (a) The adjudication proceedings against Shri Dange are still in progress.